

शासी सांविधिक निगम स्थापित करने के लिये बिल ।

संसद् सदस्यगण ! आप ऐसे समय में यहां इकट्ठा हो रहे हैं जबकि लोग बड़ी आशाएं लगाए बैठे हैं। आप उनकी आशाओं और आकांक्षाओं का सही मूल्यांकन करें और अपनी विवेकशीलता का बुद्धिमत्ता से उन्हें पूरा करने का प्रयत्न करें।

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation (G.S.R. No. 236) issued by the President on February 16, 1970, revoking the Proclamation issued on July 4, 1969, under the said article, in relation to the State of Bihar (in English and Hindi). [Placed in Library. See No. LT-2516/70].

SHRI SUNDER SINGH BHANDARI (Rajasthan) : Sir, before you proceed I object to the laying of these papers before the matter is clarified.

356 के अन्तर्गत जो उद्घोषणा यहां रख रहे हैं क्या आप इस बात की व्यवस्था करेंगे कि उस उद्घोषणा के साथ बिहार के गवर्नर के द्वारा भेजी गई तो रिपोर्ट्स सभा के पटल पर रखी जायें। अगर वे दोनों पत्र नहीं हैं तो क्या आप होम मिनिस्टर को इस बात के लिए निर्देश देंगे कि जो दोनों पत्र गवर्नर ने राष्ट्रपति शासन को चलाने के लिए और जल्दी समाप्त करने के लिए भेजे वे भी सदन की पटल पर रखे जायेंगे ?

MR. CHAIRMAN : I overrule this point of order. Under article 356 clause (3) it is only the Proclamation which has to be laid on the Table. No other document need to be laid on the Table.

SHRI SUNDAR SINGH BHANDARI : But there are two letters on the basis of which this Proclamation has been issued. I beseech you; they should also be laid on the Table of the House.

MR. CHAIRMAN : I cannot ask the Government to do something which is not required by the Constitution.

श्री राजनारायण (उत्तर प्रदेश) : मैं दूसरी बात कह रहा हूं। 16 फरवरी का यह आदेश है। मैं जानना चाहता हूं कि इस सदन में इस पर बहस होगी या नहीं ?

श्री सभापति : यह मौका नहीं है।

श्री राजनारायण : आप हर समय खड़े हो जायें तो हमारे लिए मुश्किल हो जाती है।

श्री सभापति : आज फारमल बिजनेस का काम है।

श्री राजनारायण : तो आज इसको नहीं रखना चाहिए था।

श्री सभापति : आप एक मिनट बैठ जायें।

श्री राजनारायण : मैं आपसे निवेदन कर रहा हूं कि इस समय हमारे देश में सामान्य स्थिति नहीं हो रही है और असामान्य ढंग से राज्य सरकारें गिराई जा रही हैं और प्रधान मंत्री की इच्छित सरकारें बिठाई जा रही हैं।

MR. CHAIRMAN : This is out of order.

श्री राजनारायण : इस पर बहस होने के पूर्व मैं आपको निवेदन कर रहा हूं कि बिहार में 16 तारीख को...

MR. CHAIRMAN : This is out of order. Mr. Rajnarain, please sit down.

SHRI AWADESHWAR PRASAD SINHA (Bihar) : May I request you to expunge what he had said ?

श्री राजनारायण : मुझ को पूरा अधिकार है यह जानने का कि इस पर बहस कब होगी।

श्री सभापति : मैं इसको अभी नहीं बतला सकता। इसे मैं बाद में बतलाऊंगा।

श्री राजनारायण : इस पर बहस होने के पहले आप से मेरी प्रार्थना है कि आप इन पर सोमवार के लिए बहस होना निश्चित कीजिए। हम संविधान का उल्लंघन नहीं होने देंगे। अभी तो उत्तर प्रदेश और बिहार में संविधान का उल्लंघन किया गया है।

MR. CHAIRMAN : I will consider whether any discussion should be allowed or not.

SHRI S. N. MISHRA (Bihar) : I would only like to add that we consider it as a matter of the highest priority on our agenda and this should be discussed on Monday. This is our request. I hope my other hon. friends will join us in making this request to you that this should be taken up as a matter of the highest priority on our agenda on Monday.

SHRI LOKANATH MISRA (Orissa) : I think the entire Opposition, except Mr. Bhupesh Gupta and his party which is leaning on the other side...

SHRI BHUPESH GUPTA (West Bengal) : No, no. In that case I oppose it. It should be opposed because the Swatantra Party has supported it...

SHRI LOKANATH MISRA : I am happy he opposes it...

MR. CHAIRMAN : Now, please sit down.

SHRI BHUPESH GUPTA : I want to make the position clear. We are not opposed to a discussion. If my friends want an early discussion, we are not opposed to it. Such a discussion has to take place. We can express our viewpoints. I have a contrary point of view. My friend here does not know where he stands. He is chasing everybody.

MR. CHAIRMAN : I will consider whether a discussion should be allowed.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY : Sir, beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Seventieth Session of the Rajya Sabha and assented to by the President.

1. The Wakf (Amendment) Bill, 1969.
2. The Oilfields (Regulation and Development) Amendment Bill, 1969.
3. The Foreign Exchange Regulation (Amendment) Bill, 1969.
4. The International Monetary Fund and Bank (Amendment) Bill, 1969.

5. The Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969.
6. The Khuda Baksh Oriental Public Library Bill, 1969.
7. The Oaths Bill, 1969.
8. The Indian Registration (Amendment) Bill, 1969.
9. The Punjab Legislative Council (Abolition) Bill, 1969.
10. The Salaries and Allowances of Ministers (Amendment) Bill, 1969.
11. The Appropriation (Railways) No. 5 Bill, 1969.
12. The Appropriation (No. 5) Bill, 1969.
13. The Appropriation (No. 6) Bill, 1969.
14. The Manipur Appropriation Bill, 1969.
15. The Bihar Appropriation Bill, 1969.
16. The Indian Tariff (Amendment) Bill 1969.
17. The Monopolies and Restrictive Trade Practices Bill, 1969.
18. The Assam Reorganisation (Meghalaya) Bill, 1969.
19. The Motor Vehicles (Amendment), Bill, 1969.
20. The Constitution Twenty-third Amendment Bill, 1969.

PAPERS LAID ON THE TABLE ORDINANCES UNDER ARTICLE 123 OF THE CONSTITUTION OF INDIA

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each of the following Ordinances (in English and Hindi) :—

(i) The Essential Commodities (Amendment) Continuance Ordinance, 1969 (No. 10 of 1969).

(ii) The Haryana and Punjab Agricultural Universities Ordinance, 1970 (No. 1 of 1970).

(iii) The Calcutta Port (Amendment) Ordinance, 1970 (No. 2 of 1970).

[Placed in Library. See No. LT-2518/70 for (i) to (iii).]